

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.3938
TO BE ANSWERED ON 10.08.2018

Compensatory Afforestation Fund

3938. SHRI DUSHYANT CHAUTALA :

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to State:

- (a) whether the Government has notified draft Compensatory Afforestation Fund (CAF Rules, 2018 to facilitate utilisation of funds collected *in lieu* of forest land diverted under Forest (Conservation) Act, 1980, for non-forest purposes such as industrial projects like mining;
- (b) if so, the details thereof;
- (c) the total fund received by the Government till now by diverting forest lands for non-forest purposes;
- (d) whether there is certain opposition against the draft compensatory Afforestation Fund Rules, 2018; and
- (e) if so, the details thereof and the response of the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) & (b) The Gazette Notification of Draft Compensatory Afforestation Fund Rule, 2018 has been published on 17th February, 2018 for obtaining comments / suggestions from the stakeholders and final draft Compensatory Afforestation Fund Rules has been approved by Ministry of Law & Justice.
- (c) Total amount available with various State /UT CAMPAs as on 31.03.2018 was Rs. 66298 crore including interest. The fund released upto 31.03.2018 to different States/Union Territories from Compensatory Afforestation Fund managed by Ad-hoc CAMPA against the Annual Plan of Operation approved by the Steering Committee of State CAMPA is Rs. 14,418 crore placed at **Annexure-A**. The funds are utilised as per the CAMPA Guidelines
- (d) & (e) No Madam. The draft CAF Rules,2018 was published in gazette on 17.2.2018 and the comments received have been examined and incorporated wherever required in the final draft CAF Rules,2018.

Annexure 'A' referred to in the answer to part (c) of Lok Sabha Unstarred Question No. 3938 by SHRI DUSHYANT CHAUTALA due for written answer on 10.08. 2018 regarding Compensatory Afforestation Fund.

S.No.	State/UT	Amount including Principal and interest (in Rs.)	Amount released to State/UT CAF till 31.03.2018 (in Rupees)
1	2		3
1	Andhra Pradesh	36,68,39,59,506	9,46,70,15,000
2	Andaman & Nicobar Islands	41,76,56,836	5,76,87,000
3	Arunachal Pradesh	24,52,23,89,291	3,58,36,84,000
4	Assam	7,57,65,49,374	1,50,88,58,100
5	Bihar	7,12,37,50,491	1,48,35,24,000
6	Chandigarh	18,99,53,636	4,85,22,000
7	Chhattisgarh	72,88,16,66,148	12,93,24,40,000
8	Dadra & Nagar Haveli	19,94,25,842	32,18,000
9	Daman & Diu	1,27,31,758	-
10	Delhi	2,47,64,50,871	18,17,49,105
11	Goa	4,00,79,15,221	45,46,65,000
12	Gujarat	20,11,54,32,876	3,64,83,32,000
13	Haryana	16,32,16,58,812	2,74,95,50,000
14	Himachal Pradesh	27,10,98,16,200	6,71,09,89,400
15	Jammu & Kashmir	15,54,61,21,190	2,77,78,35,000
16	Jharkhand	51,93,58,51,431	11,53,12,39,300
17	Karnataka	19,82,15,12,315	5,27,78,33,000
18	Kerala	1,12,91,19,029	15,65,58,000
19	Madhya Pradesh	63,53,67,02,548	8,61,53,47,000
20	Maharashtra	50,29,49,53,949	11,20,68,65,000
21	Manipur	4,18,86,47,237	88,23,69,000
22	Meghalaya	1,93,51,02,390	23,72,64,000
23	Mizoram	1,20,74,49,539	37,67,52,000
24	Odisha	97,25,19,20,695	30,76,02,25,050
25	Punjab	13,71,57,77,176	3,42,46,63,878
26	Rajasthan	26,35,79,97,645	6,20,54,17,000
27	Sikkim	4,45,93,77,133	79,23,49,000
28	Tamil Nadu	1,48,07,82,280	30,08,29,000
29	Telangana	21,55,19,30,023	3,56,21,80,000
30	Tripura	2,57,64,22,125	43,61,36,300
31	Uttar Pradesh	25,57,17,61,335	5,89,83,85,400
32	Uttarakhand	38,01,17,25,003	8,53,38,90,000
33	West Bengal	2,77,32,93,766	37,41,53,000
	Grand Total	6,62,98,58,03,669	144,18,05,24,533